

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting of NC-VI held on 23.06.2011

Meeting No. 09/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 23.06.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh.J.P Maurya	Asst .I.A	MFPI
2	Sh. S.K. Jain	D.O.	DIPP
3	Sh. A. K. Ojha	A.D.	MSME
4	Sh. C. Gangadharan	Dy. DG	DGFT
5	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of meeting No. 07/12 & 08/12 held on 09.06.2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	137 Case No.:1/9/85-ALC3/2011	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Deferred
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee noted that the the firm needs to furnish the import item both in qty., size and numbers per piece. Comments of MFPI has been sought vide letter dated 17.06.2011 which is still awaited. The committee decided to defer the case and re-list the case on receipt of comments.			

2	138 Case No.:4/9/85-ALC3/2011	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00042/AM12/	RLA File :30/24/040/00004/AM12/	Lic.No/Date:3010074347 15.04.2011	Deferred
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee noted that the comments of MSME has been sought vide letter dated 17.06.2011, the technical member of MSME has stated before the committee that they have issued			

deficiency letter to the firm and information is awaited. The committee decided to defer the case and to be re-list on receipt of comments .

3	139 Case No.:5/9/85-ALC3/2011	Party Name:M. R. AGRO INDUSTRIES	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00043/AM12/	RLA File :08/24/040/00389/AM11/	Lic.No/Date:0810098428 21.04.2011	Approved:
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee decided to approve the case on net to net basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sortex Clean Caraway Seeds	100.00MT	Egyptian Caraway Seeds	100.00MT
	RA may take consequential action as per policy/procedure.			

4	140 Case No.:7/9/85-ALC3/2011	Party Name:MARINE CHEMICALS,	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00045/AM12/	RLA File :10/24/040/00002/AM12/	Lic.No/Date:1010043059 13.05.2011	Deferred
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee noted that the comments of MPEDA has been sought vide letter dated 17.06.2011 and comments are awaited. Comments from D/o Bio-Technology may also be obtained. The committee decided to examine the case on file on the basis of earlier similar case already approved and deferred.			

5	141 Case No.:9/9/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00047/AM12/	RLA File :03/94/040/00163/AM12/	Lic.No/Date:0310636581 16.06.2011	Deferred
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee noted that the hard copy of the application			

has not been received. The committee decided to call for hard copy of application from RA and seek comments from the technical authority. The case may be re-listed on receipt of comments.

6	142 Case No.:6/9/85-ALC3/2011	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00044/AM12/	RLA File :53/24/040/00002/AM12/	Lic.No/Date:5310012858 27.05.2011	Deferred
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee noted that the comments of MSME has been sought vide letter dated 17.06.2011 and comments are awaited. The committee decided to remind MSME and deferred the case to be re-listed on receipt of comments			

7	143 Case No.:7/4/85-ALC3/2011	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00007/AM12/	RLA File :02/24/040/00203/AM11/	Lic.No/Date:0210155460 28.02.2011	Approved
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee noted that Tea Board has furnished their comments vide their letter No. T-24(16)/Stats/2009 dt. 02.06.2011. The committee decided to approve the case on net to net basis and as per packing policy as under:-			
	Export Item	Qty.	Import Item	Qty.
	Infusion in 20,000Nos.	5000.00Kgs	Infusions (Multiple Ingredients)	5000.00Kgs
	Catering Pouch		Catering Pouch (Paper Pouch with Inside Aluminium Foil Laminate)	As per packing policy
	RA may take consequential action as per policy/procedure.			

8	144 Case No.:8/9/85-ALC3/2011	Party Name:MITTULAU LALAH AND SONS	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00046/AM12/	RLA File :04/24/040/00074/AM12/	Lic.No/Date:0410124938	Deferred

		14.06.2011	
	Subject-Fixation of Ad-hoc norms under para 4.7		
	The case was considered by the committee as per agenda. The committee noted that the hard copy of the application has not been received. The committee decided to call for hard copy of application from RA and check SION of the product and the previous cases decided earlier. The committee decided to defer the case and re-list on receipt of comments		

9	145 Case No.:3/9/85-ALC3/2011	Party Name:APEEJAY SURRENDRA CORPORATE SERVICES LIMITED	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00041/AM12/	RLA File :02/24/040/00035/AM12/	Lic.No/Date:0210159469 25.05.2011	Deferred
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee noted that the comments of Tea Board has been sought vide letter dated 17.06.2011 and comments awaited. The committee decided to remind Tea Board and ask the firm to furnish the blending ratio. The case is to be re-listed on receipt of comment.			

10	146 Case No.:2/9/85-ALC3/2011	Party Name:ANANDA CHATTERJEE,	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00040/AM12/	RLA File :02/24/040/00034/AM12/	Lic.No/Date:0210159359 23.05.2011	Deferred
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee noted that the comments of Tea Board has been sought vide letter dated 17.06.2011 and comments are awaited. The committee decided to remind Tea Board and firm may be requested to furnish the quantity of export product in KG 's as also to furnish the size/qty of Tin Box and the qty/ratio of import item No. 7, 8, 9 in the export product. The case is deferred and to be re-listed on receipt of comments.			

11	147 Case No.:1/4/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00001/AM12/	RLA File :04/24/040/00098/AM11/	Lic.No/Date:0410119293	Transferred

		29.11.2010	
	Subject-Fixation of Ad-hoc norms under para 4.7		
	The case was considered by the committee as per agenda. The committee noted that the ITC (HS) Code of export product in this case is 30042095 which relates to Pharmaceuticals product and being dealt with by NC-III. The committee therefore, decided to transfer the case to NC-III.		

12	148 Case No.:11/21/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00079/AM11/	RLA File :09/24/040/00192/AM11/	Lic.No/Date:0910043323 30.08.2010	Approved
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee decided to approve the case as per the comments furnished by the Deptt. of C&PC vide their u.o.No.14010/15/23006/Ch.II dated 3.5.2011. It was further decided that export are subject to the conditions of export policy and No Objection Certificate from the Deptt. of Atomic Energy.			
	Export Item	Qty.	Import Item	Qty.
	Opacifier (Containing Zirconium Silicate 90%)	500.00MT	Zirconium Silicate	450.00MT
	RA may take consequential action as per policy/procedure.			

13	149 Case No.:6/24/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00091/AM11/	RLA File :09/24/040/00283/AM11/	Lic.No/Date:0910043873 11.10.2010	Approved
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. . The committee decided to approve the case as per the comments furnished by the Deptt. of C&PC vide their u.o.No.14010/15/23006/Ch.II dated 3.5.2011. It was further decided that export are subject to the conditions of export policy and no objection certificate from the Deptt. of Atomic Energy.			

Export Item	Qty.	Import Item	Qty.
Micronised Zircon Sand/Zirconium Silicate / Zircon Flour (Opacifier)	500.00MT	Zircon Sand	450.00MT
RA may take consequential action as per policy/procedure.			

14	150 Case No.:3/25/85-ALC3/2010	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:								
	HQ File :01/85/050/00096/AM11/	RLA File :09/24/040/00310/AM11/	Lic.No/Date:0910043938 15.10.2010	Approved								
	Subject-Fixation of Ad-hoc norms under para 4.7											
The case was considered by the committee as per agenda. The committee decided to approve the case as per the comments furnished by the Deptt. of C&PC vide their u.o.No.14010/15/23006/Ch.II dated 3.5.2011. It was further decided that export are subject to the conditions of export policy and no objection certificate from the Deptt. of Atomic Energy.												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Micronised Zircon Flour (Opacifier)</td><td>500.00MT</td><td>Zircon Flour</td><td>450.00MT</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Micronised Zircon Flour (Opacifier)	500.00MT	Zircon Flour	450.00MT
Export Item	Qty.	Import Item	Qty.									
Micronised Zircon Flour (Opacifier)	500.00MT	Zircon Flour	450.00MT									
RA may take consequential action as per policy/procedure.												

15	151 Case No.:5/36/85-ALC3/2010	Party Name:HIMALYA INTERNATIONAL LIMITED	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00150/AM11/	RLA File :05/23/040/00150/AM11/	Lic.No/Date:0510272024 01.09.2010	Deferred
Subject-Fixation of Ad-hoc norms under para 4.7				
The case was considered by the committee as per agenda. The representative of the firm appeared before the				

committee and explained the matter before the committee. The committee decided to approve the case with modification in the description of export product as "ALMOND BURFI CONTAINING 80 % OF ALMOND", The committee further decided to give 5% wastage as under:-

Export Item	Qty.	Import Item	Qty.
Almond Burfi containing 80% Almond	401366.000Lbs (Pound)	California Almonds Non Pereil-shelled Almonds Pkg. 50Lbs per case	3,37,147 in Lbs (Pound)

RA may take consequential action as per policy/procedure.

16	152 Case No.:2/39/85-ALC3/2010	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:9/85-ALC3/2011 23.06.2011	Status:
	HQ File :01/85/050/00176/AM11/	RLA File :02/24/040/00177/AM11/	Lic.No/Date:0210154009 27.01.2011	Approved
	Subject-Fixation of Ad-hoc norms under para 4.7			
	The case was considered by the committee as per agenda. The committee decided to approve the case as per SION A1030.			

Supplementary Agenda

17	153	Party Name: SURYA INTERNATIONAL, Ahmedabad	Meet No/Date:09/85-ALC3/2011 23.06.2011	Status: Deferred
	HQ File :01/85/162/265/AM11	Fixation of SION for export product ‘Instant Fruit Juice Powder/Crystals’.		
	The case was re-considered/reviewed by the committee and decided that detailed comments to be furnished by the MFPI and MSME so that standard norms appearing at E-16, E-18 and E-99 could be broad-based to cover all similar export products along with the input items allowed for the manufacture of the export product. The decision taken in the			

meeting No. 06/85 on 26.05.5011 stands withdrawn. The applicant be informed to submit the details of imports and exports duly countersigned by the Export Promotion Council.

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